

Order dated 15.7.02

By filing H.A. 583/02, applicant  
 seems to implead a new party as  
 respondent. The prayer is allowed.  
 Let the O.A. be amended as per  
 rules, whereafter notice be issued  
 to newly added respondent ;  
 returnable on ~~25.07.02~~ 67  
 26.07.02, at the cost of the applicant,  
 or whose behalf, Shri Kanungo, Bolvare  
 undertakes to file the requisite  
 papers in course of the day, an  
 extra copy of O.A. and envelope  
 for issuance of notice to newly  
 added respondent to also filed  
 by the applicant's Bolvare in  
 course of the day, H.A. 583/02 is dispense  
 of accordingly.

Chenker (i)

1) notice served on  
 all the respects, but  
 appearance / showcause  
 not filed.  
 2) For further  
 continuance of Pending  
 order.  
 3) H.A. 583/02 for consideration.  
 copy served on Smt. S. S.

BenchBy  
12/7/02

1) For orders on  
 Memo, copy served.  
 2) Amendment not  
 carried out.

BenchBy  
22/7/02

ORDER DT. 23.7.2002.

Applicant having faced transfer  
 from Bhubaneswar to Bhawanipatna All India  
 Radio, filed this present O.A. By filing a  
 Memo, the counsel for the applicant has  
 drawn my attention to the order dt. 16.7.2002  
 of the Station Director, All India Radio,  
 which shows that the transfer of applicant  
 has been cancelled in accordance with the  
 direction of the Director General of All  
 India Radio dt. 6.7.2002. A copy of this  
 order dt. 16.7.2002 has been served on  
 Mr. A. K. Bose, learned SSC appearing for the  
 Union of India/Respondents. Since the  
 order impugned in this OA has been cancelled  
 by the Respondents, this case has become

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order dt. 23/3/02  
issued to ~~the~~ both the  
parties by Posts. The  
same copy of order  
issued to the Counsel  
for both side.

PK  
S.O.

178702

infructuous; which is accordingly disposed of,  
after hearing the counsel for the applicant  
and Mr.A.K.Bose, learned SSC. In the said  
premises, interim order passed earlier stands  
vacated. Send copies to the parties.

*Yellet*  
23/03/2002  
Member (Judicial)